

urban commuters of Bombay as a result of the withdrawal of these concessional quarterly season tickets ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes

(b) Up to 31st March, 1968, the charge for a quarterly season ticket was two and a half times the charge for a monthly season ticket. From 1st April, 1968, it was put up to three times the charge for a monthly season ticket. The Goregaon Pravasi Sangh requested restoration of *status quo ante*.

(c) Similar representations were received from other quarters. On reconsideration, it has been decided to levy for a quarterly season ticket the charge in force up to 31st March, 1968, plus three times the increase made in the charge for monthly season tickets from 1st April, 1968.

Dr. Hazari's Report on Industrial Licensing

8332. SHRI JUGAL MONDAL : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have completed its study of the final report of Dr. R. K. Hazari on industrial licensing ;

(b) when this report alongwith the observations of Government was sent to the Thacker Committee ; and

(c) the amount spent by Government on the Hazari Committee ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government would be able to complete its study and formulate its views on the Report of Dr. R. K. Hazari on 'Industrial Planning and Licensing Policy' after it has received the report of the Industrial Licensing Policy Inquiry Committee set up to enquire into the working of the industrial licensing system.

(b) Copies of the Interim Report submitted by Dr. Hazari were made available to the Thacker Committee on the 22nd July, 1967. Copies of the Final Report were made available to the Committee on the 16th November, 1967. While supplying copies of the Report to the Committee, no observations were made by the Government.

(c) Dr. Hazari was appointed as Honorary Consultant by the Planning Commission and no remuneration or honorarium was paid to him for preparing the Report. However, an expenditure of Rs. 1519.90 was incurred by the Planning Commission towards travelling and daily allowances to Dr. Hazari in respect of the journeys performed by him from his headquarters at Bombay to New Delhi and back in connection with the preparation of the Report:

SHORT NOTICE QUESTION

Cancellation of Coal Suppliers Tenders by Railways

S. N. Q 23. SHRI R. BARUA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Railways have cancelled tenders which they invited from the coal suppliers in February, 1968 ;

(b) if so, the impact of it on the coal suppliers and their reaction ; and

(c) whether this is in the wake of demand of high prices of coal by the coal industry ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes, Sir.

(b) No adverse reaction or impact on coal suppliers is known as supplies of coal are being obtained in terms of the present contract.

(c) If the question refers to part (a), the answer is in the negative.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 6077 DATED 2-4-68 REGARDING ARREST OF RAILWAY EMPLOYEES FOR SELLING TELEPHONE WIRES IN MORADABAD.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : In reply to part (a) of Unstarred Question No. 6077 asked in the Lok Sabha by Shri Ranjit Singh on 2.4.1968 the following information was given :

(a) Yes, but he was arrested on 25.3.1968.

The correct reply to part (a) of Unstarred Question referred to above is as under :—

(a) Yes, but he was arrested on 25.2.1968.

— — —

12.02 hrs.

RE. PRIVILEGE MOTIONS AND CALLING ATTENTION NOTICES

MR. SPEAKER : Before I take up the other business I would like to inform the House that I have received a number of privilege motions and calling-attention notices about Professor Thacker's resignation and the conflicting statements that are coming. Since the Minister was not here—he has come today—I have admitted a calling-attention notice for tomorrow and have not taken up immediately the privilege motions. Let us hear the Minister tomorrow as to what it is about. Perhaps, he may satisfy all of you and me too.

— — —

12.03 hrs.

PAPERS LAID ON THE TABLE

Notifications under Export (Quality Control and Inspection) Act

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (i) The Export of Cashew Kernels (Quality Control and Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 87 in Gazette of India dated 2nd January, 1968.
- (ii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No.

S.O. 480 in Gazette of India dated the 5th February, 1968.

- (iii) The Export of Rubber Belting (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1298 in Gazette of India dated the 4th April, 1968.

(2) A statement showing reasons for delay in laying the Notifications mentioned at items (i) and (ii) above. [Placed in Library. See No. LT-987/68]

Notification under Mines and Minerals (Regulation and Development) Act.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : Sir I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (i) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India dated the 13th April, 1968.

- (ii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India dated the 13th April, 1968. [Placed in Library. See No. LT-988/68].

- (2) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1966-67, under subsection (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).

- (ii) A copy of the Annual Report of the Singareni Collieries Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-989/68].